NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

COCP NO. 137/Chd/HP/2017 IN CP NO.06(ND)/2009 (Decided matter)

Umak Investment Company Pvt. Ltd. ...Petitioner

Versus.

Sh. Harmeet Singh Ghai & Ors.Respondents

Present: Mr. Anand Chhibbar, Senior Advocate with

Mr. Gaurav Mankotia, Advocate for the petitioner. Mr. Yash Pal Gupta, Advocate for the respondent

Mr. Harmeet Singh Ghai.

Mr. Harmeet Singh Ghai, in person.

Learned counsel for Mr. Harmeet Singh Ghai, the contemnor, seeks time to file reply on the ground that for Post Heart Surgery he is still undergoing certain tests. List the matter on 06.12.2017. Reply, if any, be filed at least one week before the date fixed with copy advance to the counsel opposite. It is directed that Mr. Harmeet Singh Ghai would keep on attending the court till he is exempted.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

November 03, 2017